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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00188 of 2015

Cuttack, this the 30th day of April, 2015

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (J)

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Khirod Chandra Bhoi,
aged about 48 years,
S/o late Panu Bhoi,
At/P.O.-Chhagaon,
P.S.-Gurudijhatia,
Dist-Cuttack,
now working as Casual Mail Motor Driver
in Main Motor Vehicle
in the office of HRO, RMS-N Division,
Cuttack, At-Nuapatna, P.O.-Cantonment,
Via-Cuttack GPO, P.S.-Mangalabag, Dist-Cuttack.

...Applicant

(Advocates: M/s. T.K. Mishra, S. Mohanty)

VERSUS

Union of India Represented through

1. Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110001.
2. Chief Postmaster General,
Orissa Circle, Bhubaneswar,
Dist-Khurda, Pin-751001.
3. Senior Superintendent,
RMS-N Division, Cuttack,
At-Nuapatna, Dist-Cuttack.
4. HRO, RMS-N Division,
Cuttack, At-Nuapatna, Dist-Cuttack.

... Respondents

(Advocate: Mr. M. R. Mohanty)



ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. T.K. Mishra, Ld. Counsel appearing for the Applicant and Mr. M.R. Mohanty, Ld. ACGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The factual matrix of the case is that the applicant joined as casual driver in the office of the Sr. Supdt. of RMS-N Division, Cuttack w.e.f. 21.04.1999 and has been continuing in the said post till date. As the matter stood thus, the applicant preferred representation vide Annexure-A/3 series dated 11.02.2002 to the Chief Postmaster General (Respondent No.2) for regularization of his appointment in the cadre of Driver in Postal and RMS Division. Without getting any response to his representation dated 11.02.2002 (Annexure-A/3 series) from the Respondents-Department the applicant preferred reminder dated 11.02.2015 (Annexure-A/4) to the Chief Postmaster General (Respondent No.2) which is still pending for consideration. As no action has been taken on his representations as aforesaid, applicant has moved this Tribunal in the present Original Application with a prayer for direction to Respondents to treat the applicant as a full time casual labourer and to direct the Respondents to confer the temporary status and regularize the applicant in the post of Mail Motor Driver.

3. Since the representations submitted by the applicant is stated to be pending without entering into the merit of this case, I think it proper to dispose of this O.A at the stage of admission by directing



Respondent Nos. 2 & 4 to consider if any such representation dated 11.02.2002 (Annexure-A/3 series) followed by reminder dated 11.02.2015 (Annexure-A/4) have been submitted and the same are still pending, as per the extent Rule and regulation and communicate the result thereof to the applicant by way of a reasoned/ speaking order within a period of sixty days from the date of receipt of a copy of this order. As I have not expressed any opinion on the merit of the matter, I also do not express any opinion on the M.A. No. 358/15, petition for condonation of delay. However, it is made clear that if the said representation dated 11.02.2002 (Annexure-A/3 series) followed by reminder dated 11.02.2015 (Annexure-A/4) have already been disposed of then the result of the same may be communicated to the applicant within 15 days from the date of receipt of a copy of this order. Ordered accordingly.

4. In the result, the O.A. is disposed of at the stage of admission itself.

5. On the prayer made by Mr. Mishra, Learned Counsel appearing for the applicant, copy of this order, along with paper books, be sent to Respondent Nos.2 & 4 by Speed Post for which Mr. Mishra undertakes to file the postal requisites by 07.05.2015.


(A.K. PATNAIK)
MEMBER (J)